

This was purely to meet the professional needs and requirements. There was no intention whatsoever to suppress the views expressed by anyone and there was no question of any censorship.

The Government's policy in regard to broadcast/telecast of views of the Opposition Parties is for the media to present a fair and balanced flow of information including contrasting views without advocating any opinion or ideology of its own and to maintain a non-partisan, and fair approach in the treatment of news and other programmes.

**Supply of coal by the Civil Supplies Deptt. to Small Scale Units in Delhi**

\*8. SHRIMATI PRATIBHA SINGH:  
SHRIMATI SUSHILA SHAN-  
KAR ADIVAREKAR:

Will the Minister of ENERGY, IRRIGATION AND COAL be pleased to state:

(a) what criteria has been laid down by the Civil Supplies Department of the Delhi Administration for supply of coal to Small Scale Industrial Units to meet their requirements; and

(b) whether the criteria differentiates between various categories of small scale units or between old and new units; and if so, what are the reasons for such differentiation?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Coal supply quota for small scale industrial units is fixed on the basis of their actual consumption of coal in the past.

(b) No differentiation between consumer of various categories is made. Actual consumption is the only criterion used for the allocation of coal quota.

**मतदाताओं की सूचियों में से गायब नामों के सम्बन्ध में शिकायतें**

\*9. श्री जगदीश प्रसाद माथुर :  
श्री हरी शंकर भामड़ा :  
श्री सुन्दर सिंह भंडारी :

**क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :**

(क) लोक सभा के चुनावों के लिए मतदाता सूचियों में से मतदाताओं के नाम गायब होने अथवा हिंदी की सूचियों में नाम मौजूद होने लेकिन अंग्रेजी की सूचियों में गायब होने की कुल कितनी शिकायतें निर्वाचन आयोग को प्राप्त हुई हैं ;

(ख) इन शिकायतों के अनुसार मतदाता सूचियों से कुल कितने मतदाताओं के नाम काट दिये जाने का आरोप है ; और

(ग) इस संबंध में प्राप्त हुई शिकायतों के प्रति सरकार की क्या प्रतिक्रिया है और सरकार इस बारे में क्या कार्यवाही करने का विचार रखती है ?

**†[Complaints regarding missing names from the electoral rolls]**

\*9. SHR JAGDISH PRASAD  
MATHUR;  
SHRI HARI SHANKAR  
BHABHRA;  
SHRI SUNDER SINGH  
BHANDARI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of complaints received by the Election Commission regarding missing names of voters from the electoral rolls for elections to

†[ ] English translation.

the Lok Sabha or the presence of the names in the Hindi lists but omission in the English lists;

(b) what is the total number of voters whose names are alleged to have been struck off from the electoral rolls according to such complaints; and

(c) what is Government's reaction to the complaints received in this connection and what action Government propose to take in this regard?]

**विधि, न्याय और कम्पनी कार्य मंत्री**

(श्री शिव शंकर) : (क) हाल ही में सम्पन्न हुए लोक सभा के निर्वाचनों के लिए निर्वाचक नामावलियों में से मतदाताओं के नामों के लोप के संबंध में निर्वाचन आयोग को लगभग 950 लिखित शिकायतें प्राप्त हुई हैं। इस संबंध में कोई विनिर्दिष्ट शिकायतें आयोग को प्राप्त नहीं हुई हैं कि निर्वाचक नामावलियों की हिन्दी सूची में तो नाम मौजूद हैं किन्तु निर्वाचक नामावलियों की अंग्रेजी सूची में वे नहीं हैं।

(ख) आयोग में प्राप्त अधिकांश शिकायतों में उन व्यक्तियों की संख्या के संबंध में जानकारी नहीं दी गई है जिनके नामों का निर्वाचक नामावलियों से लोप कर दिया गया है। अतः इन शिकायतों के आधार पर उन मतदाताओं की संख्या सुनिश्चित करना संभव नहीं है जिनके नाम निर्वाचक नामावलियों में से निकाल दिए गए हैं।

(ग) निर्वाचन आयोग अन्य बातों के साथ साथ भविष्य में निर्वाचक नामावलियों में से नामों के इस प्रकार लोप को रोकने के उपायों पर विचार करने और निर्वाचक नामावलियों को तैयार करने और उन्हें अद्यतन रखने के बेहतर तरीके निकालने के लिए 1 फरवरी, 1980 को मुख्य निर्वाचन अफसरों का एक सम्मेलन बुला रहा है।

†[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) About 950 written complaints were received by the Election Commission regarding omission of names of voters from the electoral rolls for the recently concluded elections to the Lok Sabha. No specific complaints regarding the presence of the names in the Hindi lists of electoral rolls but of their absence in the English lists of the rolls, were received by the Commission.

(b) Most of the complaints received in the Commission do not give information regarding the number of persons whose names have been omitted from the electoral rolls. It is, therefore, not possible to ascertain on the basis of these complaints, the number of voters whose names have been struck off from the electoral rolls.

(c) The Election Commission is convening a conference of the Chief Electoral Officers on the 1st February, 1980 *inter alia*, to discuss ways and means of checking such omission of names from the electoral rolls in future and devising better methods of preparation and maintenance of electoral rolls up-to-date.]

**Inadequate supply of coal to Gujarat**

\*10. PROF. RAMLAL PARIKH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that inadequate supply of coal continues to obstruct electric power-generation in Gujarat and if so, to what extent it had affected production of electricity in Gujarat during the last six months;

(b) what are the reasons for the short supply of coal to Gujarat;

(c) what was the quantity of coal supplied during the last six months against the demand of the State Government; and

†[ ] English translation.